

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

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OA. 350/1112/2020

Date of order: 07.12.2020

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Chetan Chhetri
W/o Late Tilak Chhetri
Residing at Viulleage Lower/Dumaram,
Kurseong district Darjeeling,
Pin – 734203.

.....Applicant.

-versus-



1. Union of India
Through the General Manager
N.F. Railway,
Maligaon Guwahati
Assam – 781011.
2. Division of Railway Manager
N.F. Railway,
Katihar – 854105.
3. Division of Railway Manager (Personal)
Katihar – 854105.
4. Division of Engineer/III Katihar,
Bihar – 854105.
5. The Senior Section Engineer/works,
N.F. Railway,
Kurseong W.B. Pin – 734203.

.....Respondents.

For the Applicant : Mr. N. Roy, Counsel

For the Respondents : Mr. R. K. Sharma, Standing Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard Id. Counsel for both the parties.

2. Id. Counsel for applicant submits that all the DCRG money has been released but respondents are yet to release the interest on delayed payment of DCRG for which he has preferred a representation on 22.01.2019.

3. Id. Counsel for applicant also submits that he would be satisfied if a direction is given to the respondent authorities to consider and decide his pending representation dated 22.01.2019 for releasing the interest on delayed payment of DCRG.

4. Id. Standing Counsel for respondents submit that the application may be disposed of with a direction upon the authority to release the interest on delayed payment of DCRG, if nothing stands in the way.

5. Accordingly, the OA is disposed of with a direction upon the respondent authorities to consider and dispose of the representation of applicant in the light of the Board's circular dated 21.07.2004 as contained in Annexure A-6 to the OA, within a period of 3 months from the date of receipt of a copy of this order.

6. Let interest at a statutory rate be released on the delayed payment of DCRG if the applicant is entitled to in terms of the Board's order and the delay is not attributable to him.

7. Thus, the OA would stand disposed of. No costs.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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